HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 9 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 09/07/2024 in W.P.No.16824 of 2024 on the file of the High Court.

Between:

1. Smt. Ruqia Fatima, W/o. Kaleemuddin Quadri, Age 71 years, Occ. Housewife, R/o. H.No. 19-5-19, Kishan Bagh, Hyderabad.
2. Smt. Ameena Fatima, W/o. Hamid Hussaini,Age 68 years, Occ Housewife, R/o. H.No. 5-9-1069, Gunfoundry, Hyderabad.
3. Smt. Zaihara Fatima, W/o. Laic Md. Ikbal, Age 66 years, Occ Housewife, R/o. H.No. 10-5-3/2/1/E, Masab Tank, Hyderabad.
4. Smt. Sugara Fatima, W/o. Nadeem, Age 61 years, Occ Housewife, R/o. H.No. 8-2-399/A/2, Road No.5, Banjara Hills, Hyderabad
5. Syed Akbar Nizamuddin Hssaini, S/o Late. Syed Qutubuddin Hussaini, Age 67 years, Occupation Business, R/o. H.No.5-6-535, Nampally, Hyderabad.
6. Syed Alimuddin Hussaini, S/o, Late Syed Qutubuddin Hussaini, Age 57 years, Occ Business, R/o H.No. 5-5-535, Nampally, Hyderabad
7. Syed Samsamuddin Hussaini, S/o Late Syed Hashim Hussaini age 48 years, Occupation Business, R/o H.No.5-6-530, Nampally, Hyderabad
8. Syed Ethashamuddin Hussaini, S/o. Late Syed Hashim Hussaini, Age 43 years, Occ Business, Rio. H.No.5-6-530, Nampally, Hyderabad.
9. Smt, Imtiyaz Banu, W/o. Syed Alahaq Ahmed, Age 47 years, Occ Housewife, R/o. H.No. 5-6-530, Nampally. Hyderabad
10. Syed Sabir Hussaini, S/o. Late Syed Zainulabeddin Hussaini, Age 59 years, Occ Business, R/o. H.No. 20-4-1162, Charminar, Hyderabad
11. Smt. Akber Fatima, W/o. Syed Akber Nizamuddin Hussaini, Age 57 years, Occ Housewife Daughter of Late Syed Zainulabeddin Hussaini, R/o. Nampally, Hyderabad.
12. Smt. Moinunnisa Begum, W/o. Mohd. Khaleque Age 68 years, Occ Housewife legal heirs of Late Azizunnisa Begum R/o Masab Tank Hyderabad.
13. Smt. Shamasunnisa Begum, W/o. Zahed Ali Khan Age 59 years. Occ Housewife, Legal heirs of Late Azizunnisa Bmuin R/o Masab Tank, Hyderabad
14. Zahid Ali Khan, S/o Late Abid Ali Khan. Age 71 yeas Occ Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank Hyderabad.
15. Shahid Ali Khan, S/o Late Abid Ali Khan, Age 68 years Occ. Business, legal heirs of Late Muneerunnisa Begum, R/o. Mir Alam Tank Hyderabad.
16. Smt. Sabera Fatima, D/o. Late Abdul Khader, Age 57 years. Occ Housewife, legal heir of Late Butul Fatima R/o. Nampally. Hyderabad.
17. Sakeena Fatima, W/o Shaik Osman, age 42 years. Occupation Housewife, R/o H.No. 5-6-530, Nampally, Hyderabad

Petitioners are represented their GPA Holder Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini, Age 38 years Occ. Business R/o 8-2-602/38/2, Road No. 10, Banjara Hills, Hyderabad

18. Syed Bandenawz Hussiani, S/o Syed Zainulabeddin Hussaini Age 38 years Occ. Business R/o 8-2-602/38/2, Road No. 10, Banjara Hills Hyderabad.

...PETITIONERS/APPELLANTS/THIRD PARTY

AND

1. Alugu Nikitha, W/o. A.Vinay Reddy, Aged about 26 years, Occ: House wife, R/o. H.No.2-62, Battugudem, Chinaraval Palle, Bibinagar, Yadadri Byhuvangiri District – 508126.
2. The State of Telangana, Rep. by its Principal Secretary Revenue (Registration and Stamps) Department, Dr B R Ambedkar Telangana State Secretariat Hyderabad.
3. The District Registrar, Ranga Reddy.
4. The Sub Registrar, Pedda Amberpet Ranga Reddy District

...RESPONDENTS

Counsel for the Appellants: SRI SAGARIKA LOYA
Counsel for the Respondent No.1: SRI RAJESH MADDY
Counsel for the Respondent Nos.2 TO 4: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE (STAMPS & REGISTRATION)

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.9 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Sagarika Loya, learned counsel for the appellants.

Mr. Rajesh Maddy, learned counsel for the respondent No.1.

Mr. Muralidhar Reddy Katram, learned Government Pleader Revenue (Stamps and Registration) for the respondents No.2 to 4.

2. This intra court appeal is filed against the order dated 09.07.2024 passed in W.P.No.16824 of 2024.

3. Admittedly, the appellants are not parties to the order which has been impugned in this intra court appeal. The aforesaid order, therefore, does not bind the appellants.

4. In view of law laid down by the Supreme Court in **Shivdev Singh v. State of Punjab**[1] as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of Andhra Pradesh**[2], the appellants have the remedy of review available before the learned Single Judge.

5. Therefore, the writ appeal is disposed of with the liberty to the appellants to seek review of the order dated 09.07.2024 passed by the learned Single Judge.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

[1] AIR 1963 SC 1909
[2] 2003 (4) ALD 449 (DB)

SD/-I.NAGALAKSHMI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. One CC to SRI SAGARIKA LOYA, Advocate [OPUC]
2. One CC to SRI RAJESH MADDY, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE (STAMPS & REGISTRATION), High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

PSK.
LS

HIGH COURT

DATED:06/01/2025

JUDGMENT

WA.No.9 of 2025



DISPOSING OF THE WRIT APPEAL WITHOUT COSTS

(7) 25/3/25